Directorate General of Foreign Trade Udyog Bhawan DES-V Section

Minutes of the Meeting of NC-V held on 01.10.2009

The Meeting No. 27/AM10 for the licensing year 2009-10 to consider the cases under Duty Exemption Schemes (Chapter-4) held on 01.10.2009 in Room No. 04 of DGFT under the Chairmanship of Shri A.K.Singh, Jt. DGFT. The following officers were present: -

SI. No	Name of the representatives & their designation	Department
1.	Sh. Shaish Kumar, Industrial Advisor	DIPP
2.	Sh. Ashok Kumar Arora, Dy.DGFT	DGFT
3.	Sh. R.A.Lal, Dy. Director	R.O, TC, Noida
4.	Sh. Kuldeep Singh, Asstt. Director	MSME
5.	Sh. Pradip Kumar, F.T.D.O	DGFT

(TEXTILES AND LEATHER ITEMS)

At the outset the Minutes of NC Meeting No. 18/AM10 dated 30.07.2009, 19/AM10 dated 06.08.2009, 20/AM10 dated 13.08.2009, 21/AM10 dated 20.08.2009, 22/AM10 dated 27.08.2009, 23/AM10 dated 03.09.2009, 24/AM10 dated 10.09.2009 and 25/AM10 dated 17.09.2009 were ratified.

Thereafter, Agenda for individual cases for Meeting No. 27/AM10 was taken up for discussion and the decision taken in respect of each case is enumerated below: -

	Case No.:8/27/84-ALC3/2009	Party Name: CHELSEA MILLS	Meet No/Date:27/84-ALC3/2009 01.10.2009	Status: Deferred
$\ _1$	HQ File :01/84/050/00129/AM10/	RLA File :05/23/040/00008/AM10/	Lic.No/Date:0510247595 12.08.2009	Defer Date: 29.10.2009
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed			

that case is under examination of DC (MSME). In view of this case stands deferred for re-listing on 29.10.2009.

II I	'	01.10.2000	Status: Approved
HQ File :01/84/050/00126/AM10/		Lic.No/Date:0510247901 19.08.2009	

Decision: The Committee considered the case as per agenda and alongwith other relevant papers and after deliberations in consultation with the representatives of technical authorities present in the meeting decided to ratify the advance authorization issued in this case as applied by the firm. The Committee also noted that in the application Style No. of export item mentioned is 706342 whereas in the sketch submitted in this case there is no style No. but Merch. No.28984 RGWS10. In view of this Committee decided to advise R.A to call for style No. from firm and impose the same on export side for monitoring purpose.

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

	Case No.:2/27/84-ALC3/2009	Party Name: VEEKAY POLYCOATS LTD.	Meet No/Date:27/84-ALC3/2009 01.10.2009	Status: Deferred	
	HQ File :01/84/050/00123/AM10/	RLA File :05/24/040/00317/AM10/	Lic.No/Date:0510249493 17.09.2009	Defer Date: 29.10.2009	
3	Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to call for the following information/documents from the firm: - (i) Detailed specification of Master Batch & type of Pigment/dyes asked for alongwith their specific name and; (ii) Justification for their use in the export item. It was therefore decided to defer the case for re-listing on 29.10.2009.				

		EXPORTS(INDIA) PVT.LTD.	01.10.2009	Approved
HQ File :01/84/050/00124/	/AM10/	RLA File :05/24/040/00315/AM10/	Lic.No/Date:0510249509 17.09.2009	

Decision: The Committee considered the case as per agenda and alongwith other relevant papers and after deliberations in consultation with the representatives of technical authorities present in the meeting decided to ratify the advance authorization issued in this case as applied by the firm i.e Import item No.1 @ 1.77 Sq mtrs/Pc, Import item No.2 @ 1.74 Sq mtrs/Pc, Import item No.3 @ 1.83 Sq mtrs/Pc, Import item No.4 @ 1.75 Sq mtrs/Pc, Import item No.5 @ 1.78 Sq mtrs/Pc, Import item No.6 @ 1.84 Sq mtrs/Pc. The Committee also decided to advise R.A to impose the Style Nos. mentioned against each export item on export side for monitoring purpose.

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

			Meet No/Date:27/84-ALC3/2009 01.10.2009	Status: Deferred
5	HQ File :01/84/050/00125/AM10/			Defer Date: 29.10.2009

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that copy of application has not been received in this case. It was decided to defer the case for re-listing on 29.10.2009.

	1 - 2	Meet No/Date:27/84-ALC3/2009 01.10.2009	Status: Approved
HQ File :01/84/050/00122/AM10/	RLA File :10/24/040/00059/AM10/	Lic.No/Date:1010035330 18.09.2009	

Decision: The Committee considered the case as per agenda and in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case on the basis of report of team, who visited the unit of similar manufacturer firm by allowing 3% wastage. A copy of said report of team is also enclosed. The weight of Plastisole should match on both the side of export & import.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

	Case No.:6/27/84-ALC3/2009			Status: Deferred
7	HQ File :01/84/050/00127/AM10/			Defer Date: 29.10.2009

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that copy of application has not been received in this case. It was decided to defer the case for re-listing on 29.10.2009.

	1	01.10.2000	Status: Approved
HQ File :01/84/050/00128/AM10/		Lic.No/Date:0410107908 22.09.2009	

Decision: The Committee considered the case as per agenda and alongwith other relevant papers and after deliberations in consultation with the representatives of technical authorities present in the meeting decided to ratify the advance authorization issued in this case by allowing the input @ 1.22 Sq mtrs/Pc i.e as applied by the firm. The Committee also decided to advise R.A to call for the Style No. from firm and impose the same on export side for monitoring purpose.

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.:10/27/84-ALC3/2009	Meet No/Date:27/84-ALC3/2009 01.10.2009	Status: Deferred
HQ File :01/84/050/00131/AM10/	Lic.No/Date:0510249781 23.09.2009	Defer Date: 29.10.2009
Decision The Committee consis		ام در در در دا در اد در د

||Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that copy of application has not been received in this case. It was decided to defer the case for re-listing on 29.10.2009.

		Party Name:JIWANRAM SHEODUTTRAI INDUSTRIES PVT.LTD.	Meet No/Date:27/84-ALC3/2009 01.10.2009	Status: Deferred
10	HQ File :01/84/050/00130/AM10/		Lic.No/Date:0210131920 23.09.2009	Defer Date:29.10.2009

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that copy of application has not been received in this case. It was decided to defer the case for re-listing on 29.10.2009.

Manually generated agenda cases

Case No. 442 Reference from CAP		Reference from CAPAXIL in respect of M/s Ke-Technical
Textiles, Kolkata		Textiles, Kolkata
NC27/10 dt. 01.10.2009 F.NO.1/84/162/11/AM10-DES-V		F.NO.1/84/162/11/AM10-DES-V
	Fixation of SION for Tubular Bags	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that CAPEXIL has forwarded the application for fixation of SION for Tubular Bags. It was also observed that M/s Ketechnical Textiles, Kolkata have also raised the issue that although TC, Mumbai had recommended a total 10% wastage in this case, NC decided by allowing 8% wastage only. In view of this, Committee felt that the views/comments of TC, Mumbai, a technical authority, is recommendatory in nature. The Norms Committee is composed of other various technical authorities of various Ministries/Deptts. The comments given by the various

technical authorities are recommendatory & are not binding on the NC. NC decide the case taking into account the recommendations of technical authorities, the particulars of a specific case and then arrives at a final decision. With respect to fixation of SIONs for this product, Committee perused the stage-wise wastage involved in the entire process for manufacture of this export product and after detailed deliberations in consultation with representatives of technical authorities present in the meeting felt that a total 6% wastage is adequate. It was also observed that M/s Ke-technical Textiles, Kolkata is only applicant for fixation of SION in this case, whereas for fixation of SION, at least 3-4 firms' industry data is required. In view of this Committee decided that TEXPROCIL may be asked for their views/comments with regard to industry data of 3-4 firms' in the prescribed relevant application form. However, if applicant firm is sole manufacturer of this product, the same may be confirmed by TEXPROCIL. It was decided to defer the case for re-listing on 29.10.2009.

Case No. 443	The Synthetic & Rayon Textiles Export Promotion Council, Mumbai.	
NC27/10 dt. 01.10.2009 F.NO.1/84/162/322/AM10-DES-V		
Amendment in the DEPB Sr. No. 46A Product Code 89- reg.		

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that SRTEPC have not given specific SION No. relating to Non-woven fabrics made out of Manmade fibres in this case. The Committee felt that without any SION No., DEPB rate cannot be fixed. In view of this it was decided that SRTEPEC may be asked to indicate SION No. & a detailed application may be submitted in the prescribed ANF 4C form to process the same alongwith required data. In case, no SION exists of this export product, they may apply for fixation of SION alongwith the industry data of 3-4 different firms' who are engaged in this manufacturing process. The case may be closed at this stage.

Case No. 444	M/s Gulati Exports House, New Delhi
NC27/10 dt. 01.10.2009	F.NO.1/84/162/633/AM09-DES-V

Ratification of input output norms in respect of Advance Authorization No.0510232495 dt. 12.12.2008 – under Para 4.7 of HBP (Vol1) 2004-2009.

Decision: The Committee considered the case as per agenda and in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case on the basis of written comments of DC (MSME) conveyed vide their U.O No.37 (5)/80/2009-10/Hosy dated 29.09.2009 as detailed below:

Export item	Import item	Quantity allowed.	Qty. to be accounted in export
	fabric 65% Polyester 35% Rayon fabric,	0.247 Kg/Pc.	0.190 Kg/Pc
	fabric 65% Polyester 35% Rayon fabric,	0.340 Kg/Pc.	0.274 Kg/Pc

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Case No. 445	M/s Chelsea Mills, New Delhi
NC27/10 dt. 01.10.2009	F.NO.1/84/50/299/AM09-DES-V
Ratification of input or	utput norms in respect of Advance Authorization
No.0510226979 dt. 05	5.09.2008 – under Para 4.7 of HBP (Vol1) 2004-2009.

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that

this case has already been cleared by NC in its meeting held on 04.06.2009. Firm have now requested that 'Rivets' in this case has not been finalized. The Committee after detailed deliberations in consultation with representatives of technical authorities present in the meeting decided to fix the norms as detailed below: -

S.No	Export iter No.	n Import item No.	Description of import item	Qty. allowed
1	4	25	Rivets	5 sets with no wastage.

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

Case No. 446	M/s Chelsea Mills, New Delhi
NC27/10 dt. 01.10.2009	F.NO.1/84/50/385/AM09-DES-V
Ratification of input o	utput norms in respect of Advance Authorization
No.0510231295 dt. 21	1.11.2009 – under Para 4.7 of HBP (Vol1) 2004-2009.

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that this case has already been cleared by NC in its meeting held on 01.01.2009. Firm have now requested that against export item No.2 one input has been left out for fixation of norms in this case has not been finalized. The Committee after detailed deliberations in consultation with representatives of technical authorities present in the meeting decided to rectify the earlier minutes as detailed below: -

S.No	Export item No.	Import item No.	Description of import item	Qty. allowed
1(a)	2	7	100% cotton printed fabric, GSM-115+/-	
1(b)	2	8	100% cotton dyed fabric, GSM-168+/-	5179 Sq mtrs. (@ 0.35 Sq mtrs/Pc

	10%	

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

Case No. 447	M/s Kitex Childrenswear Ltd., Kochi
NC27/10 dt. 01.10.2009	F.NO.1/84/50/26/AM10-DES-V
Ratification of input or	utput norms in respect of Advance Authorization
No.1010033569 dt. 04	.05.2009 – under Para 4.7 of HBP (Vol1) 2004-2009.

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that case is under examination of DC (MSME). In view of this case stands deferred for re-listing on 29.10.2009.

Case No. 448	M/s Global Exports, Kanpur
NC27/10 dt. 01.10.2009	F.NO.1/84/162/67/AM10-DES-V
Ratification of input of	utput norms in respect of Advance Authorization
No.0610015105 dt. 10	0.02.2009 – under Para 4.7 of HBP (Vol1) 2004-2009.

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm have submitted only pattern in this case. They have not given calculation sheet, CAD, measurement etc to compute the quantitative requirement of input in this case. Hence, not possible to fix the norms. It was therefore decided to maintain status quo in this case.

Firm may be informed accordingly.

Case No. 449	M/s J.D. Jones & Co. Pvt. Ltd.,
NC27/10 dt. 01.10.2009	F.NO.1/84/50/53/AM10-DES-V
Ratification of input o	utput norms in respect of Advance Authorization
No.0210128044 dt. 22	2.06.2009 – under Para 4.7 of HBP (Vol1) 2004-2009.

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to advise the firm to submit relevant production/consumption data for the last two years duly certified by Chartered Engineer in this case to reconsider it. In view of this case stands deferred for re-listing on 29.10.2009.

Case No. 450	M/s Network Clothing Company (P) Ltd., Tirupur		
NC27/10 dt. 01.10.2009 F.NO.1/84/50/454/AM09-DES-V			
Ratification of input or	utput norms in respect of Advance Authorization		
No.3210039704 dt. 10.02.2009 – under Para 4.7 of HBP (Vol1) 2004-2009.			

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the original order has been cancelled by the buyer in this case and new buyer has changed the Style No. to 58880 of the export item i.e 'Ladies Top'. Accordingly, firm have submitted CAD, Laymarker, Design, calculation sheet and sample. The Committee after detailed deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the advance authorization issued in this case by allowing the input @ 1.39s Sq mtrs./Pc as detailed below:-

Export item	Export Qty.	Import item	Qty. allowed
Knitted Ladies Top	7980 Pcs	95% Viscose 5% Roica (Elastane) knitted fabric, GSM-180.	@ 1.39 Sq mtrs./Pc

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Case No. 451	M/s Tej Shoe Tech, Agra
NC27/10 dt. 01.10.2009	F.NO.1/84/50/299/AM09-DES-V
Re-fixation of input or	utput norms in respect of Advance Authorization
No.0610011396 dt. 14	4.11.2006 – under Para 4.7 of HBP (Vol1) 2004-2009.

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed the description of import item at S.No.1 i.e Upper Leather Printed and Coated with Synthetic is a broad heading whereas composition leather (Natural Leather with synthetic fibre) is a specifically accepted description. In view of this, Committee after detailed deliberations in consultation with representatives of technical authorities present in the meeting decided to advise R.A to accept the same based on the affidavit given therein and accordingly finalise this case as per NC decision already taken.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

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